

(3) GSR No. 515 dated the 18th August, 1990, declaring Messrs Thirunangalam Janopakara Permanent Fund Limited, Madras, as Nidhi Company.

(4) G.S.R. No. 782 dated the 29th December, 1990, declaring Messrs Gillnagar Benefit Fund Limited, Madras, as Nidhi Company.

(5) G.S.R. No. 783 dated the 29th December, 1990, declaring Messrs The Kerala Permanent Fund Limited, Ernakulam, as Nidhi Company.

(6) G.S.R. No. 784 dated the 29th December, 1990, declaring Messrs Sreevari Benefit Society Limited, Madras, as Nidhi Company.

(7) S.O. No. 3052 dated the 17th November, 1990, declaring Messrs St. Mary's Funds Limited, Kerala, as Nidhi Company. Placed in Library. See No. LT—137] 91]

III. A copy (in English and Hindi) of the Ministry of Industry (Department of Company Affairs) Notification S.O. No. 605(E), dated the 2nd August, 1989, publishing the Punjab Horticulture Corporation Limited and Punjab Agro-Industries Corporation Limited (Amalgamation) Order, 1989, under sub-section (5) of section 396 of the Companies Act, 1956. [Placed in Library See No. LT—137/91]

IV. A copy (in English and Hindi) of the Ministry of Industry (Department of Company Affairs) Notification G.S.R. No. 574, dated the 23rd August, 1990, publishing the Cost Accounting Records (Mini Steel Plant) Rules, 1990, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library See No. LT—137/91]

V. A copy (in English and Hindi) of the Ministry of Law and Justice (Legislative Department) Notification S.O. No. 398(E), dated the 14th June, 1991, publishing the Conduct

of Elections (Amendment) Rules, 1991, under sub-section (3) of Section 169 of the Representation of the People Act, 1951, [Placed in Library. See No. LT-247/91]

SHRI GURUDAS DAS GUPTA (West Bengal): Has Mr. Kumara-mangalam resigned?

THE DEPUTY CHAIRMAN: He must be in the other House.

SHRI GURUDAS DAS GUPTA: Or he must be preparing to give his letter of resignation.

**I. Report and Accounts (ending the 31st March, 1990) of the Life Insurance Corporation and related papers.**

**II. Report and Accounts (ending the 31st March, 1991) of the Deposit Insurance and Credit Guarantee Corporation, Bombay and related papers.**

**III. Report and Accounts 1989-90 of National Housing Bank and related papers.**

**IV. Report and Accounts (1990-91) of the Regional Rural Banks and related papers.**

**V. Notification of the Ministry of Finance (Department of Economic Affairs) (Insurance Division) publishing the Life Insurance Corporation of India Class III and Class IV Employees (Promotion) (Amendment) Rules, 1991.**

**VI. Notifications of Syndicate Bank under Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.**

**VII. Notifications of the Union Bank of India under Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.**

**VIII. Notification of Vijaya Bank publishing the Vijaya Bank Officer Employees' (Conduct) (Amendment) Regulation, 1989.**

**IX. Notification of United Bank of India publishing the United Bank of India Officer Employees' (Conduct) (Amendment) Regulations, 1989.**

[Shri Gurudas Das Gupta]

**X. Notifications of the Ministry of Finance  
(Department of Revenue) under Customs  
Act, 1862.**

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI  
SHANTARAM POTDUKHE): Madam, I lay  
on the Table—

I. A copy each (in English and Hindi) of  
the following papers under section 29 of  
the Life Insurance Corporation, 1956:—

(i) Thirty-third Annual Report and  
Accounts of the Life Insurance  
Corporation of India, for the year ended  
the 31st March, 1990, together with the  
Auditors' Report on the Accounts.

(ii) Statement by Government  
accepting the Report. [Placed in Library.  
See No. LT-105/91]

II. A copy (in English and Hindi) of the  
Twenty-ninth Annual Report and Accounts  
of the Deposit Insurance and Credit  
Guarantee Corporation, Bombay, for the  
year ended the 31st March, 1991, together  
with the Auditors' Report on the Accounts,  
under sub-section (2) of section 32 of the  
Deposit Insurance and Credit Guarantee  
Corporation Act, 1961. [Placed in Library.  
See No. LT-142/91]

III. A copy (in English and Hindi) of the  
Annual Report and Accounts of the  
National Housing Bank, for the year 1989-  
90, together with the Auditors' Report on  
the Accounts, under sub-section (5) of  
section 40 of the National Housing Bank  
Act, 1987. [Placed in Library. See No. LT-  
401/91]

IV. A copy each (in English and Hindi)  
of the Annual Reports and Accounts of the  
following Regional Rural Banks, for the  
year 1990-91, together with the Auditors'  
Report on the Accounts:—

(1) Aligarh Gramin Bank, Aligarh  
(U.P.)

(2) Jamuna Gramin Bank  
Agra City (U.P.).

(3) Valsad Dangs Gramin Bank,  
Valsad (Gujarat).

(4) Bhagirath Gramin Bank,  
Sitapur (U.P.)

(5) Bikaner Kshetriya Gramin  
Bank, Bikaner (Rajasthan).

(6) Thane Gramin Bank, Thane  
(Maharashtra).

(7) Vidur Gramin Bank, Bi-  
jnor (U.P.).

(8) Sultanpur Kshetriya Gra-  
min Bank Sultanpur (U.P.).

(9) Yavatmal Gramin Bank,  
Yavatmal (Maharashtra).

(10) Chhatrasal Gramin Bank, Orai  
Distt. Jalaun, (U.P.)

(11) Etah Gramin Bank, Etah  
(U.P.).

(12) Sri Rama Grameena Bank,  
Nizamabad (A.P.).

(13) Sabarkantha Gandhi  
nagar Gramin Bank, Himatnagar  
(Gujarat).

(14) Faizabad Kshetriya Gramin  
Bank, Faizabad (U.P.).

(15) Gurdaspur Amritsar Kshetriya  
Vikas Bank, Gurdaspur, (Punjab).

(16) Chitradugra Gramin Bank,  
Chitradugra (Karnataka).

(17) Murshidabad Gramin  
Bank, Berhampore (W.B.).

(18) Mandala Balaghat Kshet-  
triya Gramin Bank, Mandla (M.P.)

(19) Hissar Sirsa Kshetriya  
Gramin Bank, Hissar (Haryana).

(20) Mewar Aanchalik Gramin  
Bank, Udaipur (Rajasthan)

(21) Dungarpur Banswara Kshe-  
triya Gramin Bank, Dungarpur  
(Raj.)

(22) Surat Bharuch Gramin  
Bank, Bharuch (Gujarat).

(23) Muzaffarnagar Kshetriya Gramin Bank, Muzaffarnagar (U.P.) [Placed in Library. *See* No. LT-143|91 to 165(91 for (I) to (23)]

V.A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) (Insurance Division) Notification G.S.R. No. 229(E), dated the 23rd April, 1991, publishing the Life Insurance Corporation of India Class III and Class IV Employees (Promotion) (Amendment) Rules, 1991. under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956. [Placed in Library. *See* No. LT-138|91]

VI. A copy each (in English and Hindi) of the following Notifications of the Syndicate Bank, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

(i) Notification No. 1126/S/0090|PD|IRD (O), dated the 16th December, 1989, publishing the Syndicate Bank Officer Employees (Conduct) (Amendment) Regulations, 1989.

(ii) Notification No. 7, dated the 16th February, 1991, publishing Corrigendum to Hindi version of Notification No. 50 dated the 15th December, 1989. [Placed in Library. *See* No. LT-140|91]

VII. A copy each (in English and Hindi) of the following Notifications of the Union Bank of India, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

(i) Notification No. CO/IRD/1193/90, dated the 10th March, 1990, publishing the Union Bank of India Officer Employees' (Conduct) Amendment Regulations, 1990.

(ii) Notification No. 10 dated the 29th September, 1990, publishing the Corrigendum to the Hindi version of the said Notification. [Placed in Library. *See* No. LT-140|91]

VIII. A copy (in English and Hindi) of the Vijaya Bank Notification No. 1377, dated the 18th August, 1990, publishing the Vijaya-Bank Officer Employees' (Conduct) First Amendment Regulations, 1990, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980. [Placed in Library. *See* No. LT-141|91]

IX. A copy (in English and Hindi) of the United Bank of India Notification No. 2/90, dated the 6th April, 1991, publishing the United Bank of India Officer Employees' (Conduct) (Amendment) Regulations, 1989, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970. [Placed in Library. *See* No. LT-140|91]

X. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962. together with explanatory memoranda thereon:—

(1) G.S.R. No. 65(E), dated the 13th February, 1991 regarding revision of exchange rate of Russian Rouble into Indian Rupees for the purpose of customs valuation.

(2) S.O. No. 88(E) dated the 11th February, 1991 regarding revision of exchange rates of Danish Kroners, Dutch Guilders, Norwegian Kroners & Swedish Kroners into Indian Rupees for the purpose of customs valuation.

(3) S.O. No. 89(E), dated the 13th February, 1991 regarding revision of exchange rates of

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Austrian Schillings into Indian Rupees for the purpose of customs valuation.

(4) S.O. No. 101(E) dated the 14th February, 1991 regarding revision of exchange rate of Belgian Francs into Indian Rupees for the purpose of customs valuation.

(5) S.O. No. 128(E) dated the 25th February, 1991 regarding revision of exchange rate of Singapore Dollars into Indian Rupees for the purpose of customs valuation.

(\*) S.O. No. 144(E) dated the 27th February, 1991 regarding revision of exchange rate of Australian Dollars into Indian Rupees for the purpose of customs valuation.

(7) S.O. No. 154(E) dated the 4th March, 1991, regarding revision of exchange rate of Canadian Dollars into Indian Rupees for the purpose of customs valuation.

(8) S.O. No. 157(E) dated the 7th March, 1991 regarding revision of exchange rate of Belgian Francs into Indian Rupees for the purpose of customs valuation.

(9) G.S.R. No. 173(E) dated the 22nd March, 1991 regarding revision of exchange rate of Russian Rouble into Indian Rupees for the purpose of customs valuation.

(10) S.O. No. 203(E) dated the 20th March, 1991 regarding revision of exchange rates of Danish, Kroners, Deutsche Marks, Dutch Guilders and French Francs into Indian Rupees for the purpose of customs valuation.

(11) S.O. No. 11(E) dated the 25th March, 1991 regarding revision of exchange rates of Austrian Schilling & Hong Kong Dollars into Indian Rupees for the purpose of customs valuation.

(12) S.O. No. 219(E) dated the 26th March, 1991 regarding revision of exchange rate of Italian Lire & Swiss Francs into Indian Rupees for the purpose of customs valuation.

(13) S.O. No. 226(E) dated the 27th March, 1991 regarding revision of exchange rates of certain 'foreign currencies into Indian Rupees for the purpose of customs valuation.

(14) G.S.R. No. 234(E) dated the 24th April, 1991 regarding revision of exchange rate of Russian Rouble into Indian Rupees for the purpose of customs valuation.

(15) G.S.R. No. 292(E) dated the 31st May, 1991 amending Notification No. 137/90—Customs dated the 20th March, 1990.

(16) G.S.R. No. 300(E) dated the 6th June, 1991 regarding revision of exchange rate of Russian Rouble into Indian Rupees for the purpose of customs valuation.

(17) S.O. No. 333(E) dated the 15th May, 1991 regarding revision of exchange rate of Australian Dollars @ Canadian Dollars into Indian Rupees for the purpose of customs valuation.

(18) S.O. No. 335(E) dated the 23rd May, 1991 regarding revision of exchange rate of Singapore Dollars into Indian Rupees for the purpose of customs valuation.

(19) S.O. No. 369(E) dated the 31st May, 1991 regarding revision of exchange rate of Japanese Yen into Indian Rupees for the purpose of customs valuation.

(20) S.O. No. 378(E) dated the 3rd June, 1991 regarding revision of exchange rates of Malaysian Dollars & U.S.A. Dollars into Indian Rupees for the purpose of customs valuation.

(21) S.O. No. 391(E) dated the 6th June, 1991 regarding revision Of exchange rate of Hong Kong Dollars into Indian Rupees for the purpose of customs valuation [Placed in Library. See No. LT-169/91] for (I) to (21)

(22) G.S.R. No. 110(E) dated the 5th March, 1991 exempting Crude Petroleum falling under Heading No. 27.09 of the First Schedule to the Customs Tariff Act, 1975, when imported into India, from so much of the auxiliary duty of customs leviable thereon under sub-clause (1) of clause 3 of the Finance Bill, 1991 as is in excess of Rs. 500 per tonne,

(23) G.S.R. No. 111(E) dated the 5th March, 1991 exempting the goods specified in column (3) of the Table annexed thereto and falling within Chapters of the First Schedule to the Customs Tariff Act, 1975 specified in the corresponding entry in column (2) of the said Table, when imported into India from the whole of the auxiliary duty of customs leviable thereon under sub-clause (1) of clause 3 of the Finance Bill, 1991.

(24) G.S.R. No. 112(E) dated the 5th March, 1991 exempting the goods which are partially or wholly exempt from the duty of customs specified in the First Schedule to the Customs Tariff Act, 1975 by virtue of the notification of the Government of India in the Ministry of Finance or in the Department of Revenue and Banking specified in the Schedule, from the whole of the auxiliary duty of customs leviable on such goods under sub-clause (1) of clause 3 of the Finance Bill, 1991.

(25) G.S.R. No. 113(E) dated the 5th March, 1991 exempting the goods which are partially or wholly exempt from the duty of custom specified in the First Schedule to the Customs Tariff Act, 1975, by virtue of the notifications

of the Government of India in the Department of Revenue and Banking or in the Ministry of Finance (Department of Revenue) specified in the Schedule, from so much of the auxiliary duty of customs leviable thereon under sub-clause (1) of clause 3 of the Finance Bill, 1991.

(26) G.S.R. No. 114(E) dated the 5th March, 1991 exempting the goods specified in column (3) of the Table annexed thereto and falling within the Chapters of the First Schedule to the Customs Tariff Act, 1975, specified in the corresponding entry in column (2) of the said Table, when imported into India, from so much of the auxiliary duty of customs leviable thereon under sub-clause (1) of clause 3 of the Finance Bill, 1991.

(27) G.S.R. No. 115(E) Dated the 5th March, 1991 exempting the goods which are partially or wholly exempt from the duty of customs specified in the First Schedule to the Customs Tariff Act, 1975, by virtue of the notifications of the Government of India in the Department of Revenue and Banking or in the Ministry of Finance (Department of Revenue) specified in the Schedule, from so much of the auxiliary duty of customs leviable thereon under sub-clause (1) of clause 3 of the Finance Bill, 1991.

(28) G.S.R. No. 116(E) dated the 5th March, 1991 exempting the component parts of simulators of aeroplanes and other aircrafts, falling within Chapter 88 of the First Schedule to the Customs Tariff Act, 1975, when imported into India, from so much of the auxiliary duty of customs leviable thereon under sub-section (1) of clause 3 of the Finance Bill, 1991.

(29) G.S.R. No. 117(E) dated the 5th March, 1991 exempting every cinematograph film exposed falling under Heading No. 37.06 of the First Schedule to the

Shri Shantaram Potdukhe] Customs Tariff Act, 1975, when imported into India, from so much of the auxiliary duty of customs leviable thereon under sub-clause (1) of clause 3 of the Finance Bill, 1991.

(30) G.S.R. No. 118(E) dated the 5th March, 1991 exempting parts (other than parts containing thermionic valves of transistors or similar semi-conductor devices or light emitting diodes or electronics micro circuits or capacitors other than paper capacitors) required for the manufacture of medical electronic equipment falling under Chapter 85, Chapter 90 or Chapter 98 of the First Schedule to the Customs Tariff Act, 1975, when imported into India and proved to the satisfaction of the Assistant Collector of Customs to be so required for such manufacture from so much of auxiliary duty of customs leviable thereon under sub-clause (1) of clause 3 of the Finance Bill, 1991.

(31) G.S.R. No. 119(E) dated the 5th March, 1991 exempting parts falling within the First Schedule to the Customs Tariff Act, 1975 required for the purpose of initial setting up, or for the assembly or manufacture of any article specified in the Table annexed thereto when imported into India and proved to the satisfaction of the Assistant Collector of Customs, to be so required for such setting up, assembly or manufacture, from so much of the auxiliary duty of customs leviable thereon under sub-clause (1) of clause 3 of the Finance Bill, 1991.

(32) G.S.R. No. 120(E) dated the 5th March, 1991 exempting copper wire bars, copper cathodes, copper wire rods, gold, silver and selenium, falling within Chapter 28, 71 or 74 of the First Schedule to the Customs Tariff Act, 1975 and produced out of copper reverts,

copper spent anodes or copper anode slime sent out of India for toll smelting or toll processing, when imported into India, from so much of the auxiliary duty of customs leviable thereon under sub-clause (1) of clause 3 of the Finance Bill, 1991.

(33) G.S.R. No. 121(E) dated the 5th March, 1991 exempting all goods specified in the First Schedule to the Customs Tariff Act, 1975 from the whole of the auxiliary duty of customs leviable thereon under sub-section (1) of section 64 of the Finance Act, 1990, during the period commencing on the 5th March, 1991 and ending on the 31st March, 1991.

(34) G.S.R. No. 122(E) dated the 5th March, 1991 rescinding the Notification No. 178-Customs to 182-Customs and Nos. 185-Customs to 189-Customs dated the 31st May, 1990 and Notification No. 86-Customs, dated the 15th December, 1990.

(35) G.S.R. No. 131(E) dated the 14th March, 1991 exempting the Crude Petroleum falling under Heading No. 27.09 of the First Schedule to the Customs Tariff Act, 1975 when imported into India, from so much of the auxiliary duty of customs leviable thereon.

(36) G.S.R. No. 132(E) dated the 14th March, 1991 exempting the goods specified in column (3) of the Table annexed thereto and falling within Chapters of the First Schedule to the Customs Tariff Act, 1975, specified in the corresponding entry in column (2) of the said Table, when imported into India, from the whole of the auxiliary duty of customs leviable thereon.

(37) G.S.R. No. 133(E) dated the 14th March, 1991 exempting the goods which are partially or wholly exempt from the duty of customs specified in the First

Schedule to the Customs Tariff Act, 1975, by virtue of the Notification of the Government of India in the Ministry of Finance or in the Department of Revenue and Banking specified in the Schedule, from the whole of the auxiliary duty of customs leviable on such goods.

(38) G.S.R. No. 134(E) dated the 14th March, 1991 exempting the goods which are partially or wholly exempt from the duty of customs specified in the First Schedule to the Customs Tariff Act, 1975, by virtue of the notifications of the Government of India in the Department of Revenue and Banking or in the Ministry of Finance (Department of Revenue) specified in the Schedule, from so much of the auxiliary duty of customs leviable thereon.

(39) G.S.R. No. 135(E) dated the 14th March, 1991 exempting the goods specified in column (3) of the Table annexed thereto and falling within the Chapters of the First Schedule to the Customs Tariff Act, 1975, specified in the corresponding entry in column (2) of the said Table, when imported into India, from so much of the auxiliary duty of customs leviable thereon.

(40) G.S.R. No. 136(E) dated the 14th March, 1991 exempting the goods which are partially or wholly exempt from the duty of customs specified in the First Schedule to the Customs Tariff Act, 1975, by virtue of the notifications of the Government of India in the Department of Revenue and Banking or in the Ministry of Finance (Department of Revenue) specified in the Schedule, from so much of the auxiliary duty of customs leviable thereon.

(41) G.S.R. No. 137(E) dated the 14th March, 1991 exempting

the component parts of simulators of aeroplanes and other aircrafts falling within Chapter 88 of the First Schedule to the Customs Tariff Act, 1975, when imported into India, from so much of the auxiliary duty of customs leviable thereon.

(42) G.S.R. No. 138(E) dated the 14th March, 1991 exempting every cinematograph films exposed falling under Heading No. 37.06 of the First Schedule to the Customs Tariff Act, 1975 when imported into India, from so much of the auxiliary duty of customs leviable thereon.

(43) G.S.R. No. 139(E) dated the 14th March, 1991 exempting the parts (other than parts containing thermionic valves or transistors or similar semi-conductor devices or light emitting diodes or electronic micro circuits or capacitors other than paper capacitors) required for the manufacture of medical electronic equipment falling under Chapter 85, Chapter 90 or Chapter 98 of the First Schedule to the Customs Tariff Act, 1975, when imported into India and proved to the satisfaction of the Assistant Collector of Customs to be so required for such manufacture from so much of auxiliary duty of customs leviable thereon.

(44) G.S.R. No. 140(E) dated the 14th March, 1991 exempting the parts falling within the First Schedule to the Customs Tariff Act, 1975 required for the purpose of initial setting up, or for the assembly or manufacture of any article specified in the Table annexed thereto when imported into India and proved to the satisfaction of the Assistant Collector of Customs to be so required for such setting up, assembly or manufacture, from so much of the auxiliary duty of customs leviable thereon.

(45) G.S.R. No. 141(E) dated the 14th March, 1991 exempting the copper wire bars, copper cathodes, copper wire rods, gold, silver and selenium, falling within Chapter 28, 71 or 74 of the First Schedule to the Customs Tariff Act, 1975 and produced out of copper reverts, copper spent anodes or copper anode slime sent out of India for toll smelting or toll processing, when imported into India, from so much of the auxiliary duty of customs leviable thereon.

(46) G.S.R. No. 153(E) dated the 19th March, 1991 superseding notification No. 237/87-Customs, dated the 16th June, 1987 and fully exempts raw materials and components for the manufacture in bond of specified ocean going vessels.

(47) G.S.R. No. 154(E) dated the 19th March, 1991 amending notification No. 3/491-Customs, dated the 19th March, 1991.

(48) G.S.R. No. 181(E) dated the 26th March, 1991 amending notification No. 33/91-Customs dated 19th March, 1991, so as to include sub-heading No. 8901.90 in Notification No. 33/91-Customs dated the 19th March, 1991.

(49) G.S.R. No. 195(E) dated the 1st April, 1991 amending notification No. 35/90-Customs so as to restrict the import of low phosphorous coke at concessional rate of customs duty, only for manufacture of pig iron.

(50) G.S.R. No. 259(E) dated the 3rd May, 1991 amending the notification No. 211/83-Customs, dated the 23rd July, 1983 dealing with exemption from import duty on capital goods, components etc. for repair of ocean going vessels by a ship repair unit so as to include the spares of capital goods and material handling

equipments in the scope of exemption.

[Placed in Library. See No. LT-114(a) for (22) to (50)]

**Report and Accounts (1989-90) of the Delhi Financial Corporation and related papers.**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): Madam, I lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) Twenty-third Annual Report and Accounts of the Delhi Financial Corporation for the year 1989-90, together with the Auditor's Report on the Accounts, under sub-section (3) of Section 38 of the State Financial Corporation Act, 1951.

(ii) Audit Report on the Accounts of Delhi Financial Corporation for the year 1989-90, under sub-section (7) of Section 37 of the State Financial Corporations Act, 1951.

(iii) Review by Government on the working of the Corporation.

(iv) Statement giving reasons for the delay in laying the papers mentioned at (i) and (ii) above.

[Placed in Library. See No. LT-106(91)]

**I. Report and Accounts (1989-90) of the Central Council for Research in Homoeopathy, New Delhi and related papers.**

**II. Report and Accounts (1989-90) of International Institute for Population Sciences, Bombay and related papers.**

**III. Report and Accounts (1989-90) of the All India Institute of Speech and Hearing, Mysore and related papers.**

**IV. Statement regarding causes and remedial steps taken on Audit comments on the Accounts (1986-87) of the National Institute of Homoeopathy, Calcutta and related papers.**